

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.103
(IB)-137(ND)2018
IA-2149/2021

IN THE MATTER OF:

Power2SME Pvt. Ltd ... **Applicant/Petitioner**

Versus

Uttam Strips Ltd ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 10.05.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Mr. Ankur Mittal, Ms. Meera Murali for Corporate Debtor/Successful
Resolution Applicant

ORDER

IA-2149/2021: By filing this application, the applicant has prayed for an early listing of CA-1608/2019.Ld.Counsel appearing for the Applicant submitted that the Resolution Applicant is not making payment towards the salary of the employees, therefore, the applicant has filed a Contempt ApplicationbeingNo. CA-1608/2019. She further submitted that the same may be listed earlier.

Whereas the Ld. Counsel appearing for the Resolution Applicant, Ms. Meera Murali submitted that the Resolution Plan has already been approved and implemented. She further submitted that the payment under the plan has already been made to all the persons and there are no dues to be paid .

Considering the submission and since the Resolution Plan has already been approved and implemented,we are not inclined to pre-pone the date. Accordingly, the prayer is hereby rejected.

With this, **the IA stands dismissed.**

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)